

**Government of Jammu and Kashmir,
Civil Secretariat, Revenue Department.**

**Notification
Srinagar, the 30th June, 2016**

SRO 223-In exercise of the powers conferred by clause (b) of section 3 of the Jammu and Kashmir Grant of Permanent Resident Certificate (procedure) Act, 1963 (Act No.XIII of 1963), and in supersession of all previous Notifications issued in this behalf, the Government hereby appoints Mr. Nisar Ahmad Shad (KAS) Assistant Commissioner Revenue Shopian to be the competent authority for the purposes of the said Act within the territorial jurisdiction of Tehsils of Keller, Shopian and Keegam of District Shopian.

By order of the Government of Jammu and Kashmir

Sd/-

(Muhammad Afzal) IAS

Commissioner /Secretary to Government,
Revenue Department

No: - Rev/LB/105/78-

Dated: 30-06-2016

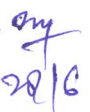
Copy to the:-

- 1 Financial Commissioner, Revenue, J&K, Srinagar.
- 2 Commissioner/Secretary to Government, General Administration Deptt.
- 3 Divisional Commissioner, Kashmir.
- 4 Commissioner/Secretary to Government, Department of Law, Justice and Parliamentary Affairs (with 7 copies).
- 5 Deputy Commissioner, Shopian.
- 6 Spl Asstt. to Hon'ble Minister for Revenue for information
- 7 Director, Archives, Archaeology & Museums, J&K.
- 8 Manager Government Press, Kashmir/Jammu for publication in the Govt. Gazette.
- 9 Pvt. Secretary to Hon'ble Minister (MOS) Revenue for information
10. Pvt. Secretary to Commissioner/Secretary to Government, Revenue Deptt.
11. I/C Website for hoisting the said notification (SRO) on official website.
- 12 . Notification / Stock file.


(Latief Ahmad)

Under Secretary to Government
Revenue Department


28/6


28/6